

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION DIARY NO(S). 22553/2023

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 12-05-2023
IN C.A. NO. NO. 2482/2014 PASSED BY THE SUPREME COURT OF INDIA]

AURELIANO FERNANDES

PETITIONER(S)

VERSUS

THE STATE OF GOA & ORS.

RESPONDENT(S)

WITH

MA 1688/2023 IN C.A. NO. 2482/2014 (III)
IA NO. 131628/2023 - CLARIFICATION/DIRECTION
IA NO. 114246/2024 - EXEMPTION FROM FILING O.T.
IA NO. 248631/2023 - EXTENSION OF TIME

W.P.(C) NO. 1224/2017 (PIL-W)
IA NO. 74098/2019 - EARLY HEARING APPLICATION
IA NO. 127408/2022 - EXEMPTION FROM FILING O.T.
IA NO. 107538/2022 - EXEMPTION FROM FILING O.T.
IA NO. 95766/2018 - EXEMPTION FROM FILING O.T.
IA NO. 29686/2018 - EXEMPTION FROM FILING O.T.
IA NO. 12835/2018 - INTERVENTION/IMPLEADMENT

W.P.(C) NO. 796/2024 (PIL-W)
FOR ADMISSION

Date : 10-02-2026 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

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UPON hearing the counsel the Court made the following
O R D E R

Learned Amicus has filed status report on the compliance of the order dated 06.01.2026. She submitted that most of the States/Union Territories have filed their affidavits of compliance, except States/Union Territories of Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Ladakh, Kerala, Madhya Pradesh, Maharashtra, Mizoram, Puducherry, Uttar Pradesh, Uttarakhand and West Bengal.

Learned counsel for the aforesaid States/Union Territories submitted that if some time is granted, they shall also file their respective affidavits.

Hence, finally we grant four weeks' time to file their respective affidavits.

Learned counsel for National Legal Services Authority (NALSA) Ms. Rashmi Nandakumar, submitted that the States/Union Territories of Haryana, Jammu & Kashmir, Dadra & Nagar Haveli, have not submitted the details of the District Officers appointed under the provisions of the The Sexual Harassment Of Women At Workplace (Prevention, Prohibition And Redressal) Act, 2013 ("2013 Act", for short) and hence they may be directed to do so.

Two weeks' time is granted for submission of the

details of the District Officers, who have been appointed under the provisions of the Act to learned counsel for NALSA as well as to the learned Amicus.

Further, it was submitted that certain States/Union Territories have not yet appointed Nodal Officers in terms of Section 6(2) of the Act. Also, there is no availability of the names and other details who have been appointed as Nodal Officers appointed in terms of Section 6 of the Act.

The respective States and Union Territories are directed to indicate the names of the officers along with their details, who are appointed or shall be appointed as Nodal Officers under Section 6(2) of the Act.

On receiving such details, learned Amicus shall communicate the same to learned counsel for NALSA.

On receipt of the details, learned counsel for NALSA is requested to web host the same through the NALSA website.

Learned Amicus also submitted that the States/Union Territories of Andaman & Nicobar Islands, Assam, Bihar, Rajasthan have stated in their affidavits that Internal Complaints Committee (ICC) have been constituted in all State Government establishments, their instrumentalists and Agencies as well as private establishments.

It is expected that the other States and Union Territories shall also file their affidavits with regard to the constitution of the Internal Complaints Committee in all State Government establishments, their

instrumentalities and agencies as well as private establishments.

It is expected that the aforesaid affidavits are filed at the earliest and well in advance before the next date of hearing. Copies of the said affidavits shall also be e-mailed to learned counsel for the petitioner.

List on 17.03.2026.

W.P.(C) NO. 796/2024:

Learned counsel appearing for the respondents sought time for filing counter-affidavit.

Hence, adjourned to 17.03.2026.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)